

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

CWP-PIL-250 of 2019

Date of decision : 09.12.2019

H.C. Arora

.... Petitioner

Versus

Union of India and another

..... Respondents

CORAM :- HON'BLE MR. JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE
HON'BLE MR. JUSTICE RAJIV SHARMA

Present: Petitioner in person.

* * *

RAVI SHANKER JHA, CHIEF JUSTICE

The only prayer made by the petitioner is to direct the authorities to look into the representation, which has been made by him for banning the mobile game, namely PUBG (Player Unknown's Battle Grounds).

In view of the limited prayer made by the petitioner, the competent authority is directed to decide the representation, if any, made by the petitioner, by passing a speaking order expeditiously. The petitioner shall supply a copy of the present petition along with today's order passed by this Court to the concerned authority. It is made clear that we are not expressing any opinion on the merits of the case and the authority will be at liberty to take all the facts and facets into consideration and thereafter accept or reject the representation of the petitioner in accordance with law.

The decision so taken shall be conveyed to the petitioner.

With these observations, the petition stands disposed of.

**(RAVI SHANKER JHA)
CHIEF JUSTICE**

December 09, 2019
ndj

**(RAJIV SHARMA)
JUDGE**

Whether speaking/reasoned

Yes/No

Whether Reportable

Yes/No



सत्यमेव जयते

